## CENTRAL ADMINISTRATIVE TRIBUNAL

This application is in form and within time.  C. F. of Rs. 50/- deposited vide  1PO BD No		1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1	applicant. Heard for admission.M. A.K.Choudhury, Addl.C.G.S.C receivements notice for the respondents. By consent taken up for final hearing.	
•		1.11.94	Mr M.K	.Choudhury for the
OFFICE NOTE		DATE		COURT'S ORDER
**	Mr A.K.Choudhus	cy, Addl.C.G.S	).C.	ADVOCATE FOR RESPONDENT (S)
				APPLICANT (S)
' مسي	Mr M.K.Choudhury	& Mr B.K.Bai	shya.	ADVOCATE FOR
•	U.O.I & Ors.	d der The description of the des		RESPONDENT (S)
*	VERSUS			APPLICANT (S)
	Sri H. Ch. Das	• •		
	ITION/CONTEMPT PETIT			(O.A)
ORIGINAL	APPLICATION NO.	206/94	199	
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The applicant has been working as Work charged Khalasi since the year 1981. His appointment has been in a Work charged post and purely temporary biable to be terminated without assigning any reason. The appointment did not confer any right on the applicant to be regularised. The applicant continued to work with breaks given from time to time. He worked for 298 days in 1989, 305 days in 1990 and 338 days in 1991. He claims that by reason of his having worked totally for more than 240 days he is entitled to conferred with temporary status and regularised. It is pointed out by the applicant that after the last order dated

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COURT'S ORDER

.11.94 4.5.94 the appointment of the applicant has come to an end on 15.10.94 and has not been continued. He therefore prays that respondents may be directed to regularise his service giving him the benefit of regularisation from the date of his initial appointment on Work charged basis with all consequential benefits.

Reliance is also placed upon the O.M.No.49014/4/90-Estt.(C) issued by the Ministry of Personnel, Government of India dated 8th April, 1991 and O.M.No.51016/2/90-Estt(C) also issued by the Ministry of Personnel, Government of India dated 10.9.93. The applicant's name appears to have been included in the seniority list of Seasonal Khalasis in the year 1992.

The applicant states that he filed a representation to the Executive Engineer, Central Water Commission on 7.7.94 praying for regularisation but there has been no response from the respondents

We share the anxiety of the learned counsel for the applicant that a poor person like the applicant who was working as Khalasi and has put in considerable length of service should be deprived of his employment rendering him jobless merely because he was continued on adhoct basis although he should have been regularised much earlier or completion of 240 days as per the existing norms. That however does not enable us to grant the relief in terms as it is prayed.

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1.11.94 in view of the fact that the post adhoc appointment has been disapproved by the Supreme Court and the law is laid down in clear terms in the ruling in J & K Public Service Commission etc. v. Or Narinder Mohan & Ors. etc.etc. 1994(1) S.L.J page 209. The decision in the case of Dr A.K.Jain v. Union of India as well as in State of Haryana v. Piara Singh we were considered alongwith several other decisions. It has been observed that adhoc employee should be replaced as expeditiously as possible by direct recruits. Assuming therefore, that the post still exists although the department where the applicant was appointed was Work charged department still no legal right can be spelt out to be regularised as a matter of course. We are however, persuaded to take the view that the case. of the applicant is fit to be considered sympathetically having regard to the spirit and object behind the O.M.dated 10.9.93 (read with 0.M. dated 8.4.91 referred above) which lays down the procedure for filling up of Group D posts. The scheme has been formulated in connection with grant of temporary status and regularisation of the casual employees in pursuance of a judgment of the Principal Bench of the Central Administrative Tribunal. Since the applicant appears to have become entitled to be granted temporary status it would be just and proper to treat him similarly if that could be done even though the scheme may not directly cover him because he is not a casual daily rated worker but a temporary employee.

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In the result, the respondents are directed to consider the case of the applicant sympathetically in the light of what is stated above. We hope that since the earlier engagement of the applicant has come to an end recently the respondents will consider the matter most expeditiously on receiving the copy of this order.

With the above direction, the application is disposed of. There will be no order as to costs.

Vice-Chairman

Member

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